

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 361/MP/2023

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff for installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of DVC in compliance of Revised Emission Standards.

Petitioner : Damodar Valley Corporation

Respondents : Punjab State Power Corporation Limited and 2 others

Date of Hearing : **4.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aashwyn Singh, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC
Ms. Arshiya Sharma, Advocate, PSPCL

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent PSPCL sought an adjournment, with a request to grant time to file its reply in the matter. The learned counsel for the Petitioner prayed that it may be granted time to file its rejoinder to the said reply.

2. The Commission, while adjourning the hearing, directed the Petitioner to submit the following additional information by **11.4.2025** after serving a copy to the Respondents:

- (i) *The details of cost overrun (Form-F)- Though the petitioner, in its compliance with ROP of the hearing dated 27.12.2024 in paragraph no 7 has mentioned that Form-F(cost overrun) is annexed as annexure B. Actually, it is missing there. Cost overrun is not clear from Form-B of the amended petition.*
- (ii) *Details with justification and supporting documents in terms of Tariff Regulations 2024 for taking the value of weighted average GCV of coal as the average of GCV of preceding 12 months in Form-15 prior to actual ODe, i.e. 22.06.2024 of ECS of BTPS-A for computation of supplementary energy charge rate as submitted vide amended petition under additional form (Form-O(i)).*
- (iii) *Clear and brief submission in tabular format on Nox, Sox, SPM & HG emission in PG test report of BTPS-A.*

3. The Respondents are permitted to file their replies on or before **24.4.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **27.4.2025**.



4. The Petition will be listed for hearing on **29.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

